Subject: Amendment in Export Policy of Syringes and incorporation of Policy Condition.

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in the Chapter 90 of Schedule – 2 of ITC (HS) Export Policy, 2018 related to export of Syringes:

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Existing Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AD</td>
<td>90183100</td>
<td>Syringes with or without Needles</td>
<td>Free</td>
<td>Restricted</td>
</tr>
</tbody>
</table>

2. Effect of this Notification:

The export of Syringes with or without Needles falling under HS code specified above or falling under any other HS code has been put under ‘Restricted’ category with immediate effect. The procedure for submission and approval of application for export of syringes will be notified separately.

(Amit Yadav)
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